

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
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28.07.2009

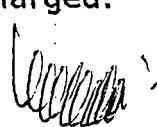
CP 60/2008 (OA No. 71/95)

Mr. P.V. Calla, Proxy counsel for  
Mr. Nand Kishore, Counsel for applicant.  
Mr. Anupam Agarwal, Counsel for respondents.

Learned counsel for the respondents has placed on record the compliance report, which has been taken on record. In this compliance report, it is stated that the order of this Tribunal has been complied with. The arrear pursuant to the judgment of the Tribunal has been paid to the applicant vide Demand Draft No. 803357 dated 21.07.2009, which has been duly acknowledged by the applicant. The respondents have also enclosed a copy of the revised PPO and computation of pension of the applicant (Annexure R/1).

In view of what has been stated above, we are of the view that the order of this Tribunal has been complied with. The present Contempt Petition does not survive, which is accordingly disposed of. Notices issued to the respondents are hereby discharged.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ

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No 8225623

27/7/09

